

indigenous systems of medicine are centrally coordinated and correlated at the Union level; and

(b) if so, the details thereof?

The Minister of Health (Shri Kar-marker): (a) and (b). No. They are not centrally coordinated.

Registration of Quacks as Medical Practitioners

293. Dr. Atchamamba: Will the Minister of Health be pleased to state:

(a) whether Government are aware (i) that thousands of quacks are being registered as medical practitioners in indigenous systems of medicine (ii) that indigenous drugs and medicines are being marketed and used even for injections (iii) that all these are highly detrimental and dangerous to the lives of the people; and

(b) if so, whether Government considered the advisability of making suitable legislation (i) to prevent and penalise quackery and (ii) to fix an All India standard for registration of Indigenous Medical Practitioners and (iii) for standardising and marketing indigenous drugs and preventing the dangerous use of the same?

The Minister of Health (Shri Kar-marker): (a) and (b). The registration of practitioners of indigenous systems of medicine is done by the State Governments on the basis of standards laid down by them and we have no reason to believe that quacks are being registered. The Government of India have, however already circulated a Draft Model Bill among all the State Governments for adoption with suitable modifications, if necessary, for registration of medical practitioners including those practising indigenous systems of medicine. It is for the State Governments to enact legislation in the matter.

The question of bringing Ayurvedic and Unani drugs within the purview of the Drugs Acts, 1940, is however,

separately under examination, of the Government.

Water and Drainage Scheme

**294. { Dr. Atchamamba:
Shri Ram Krishan Gupta:**

Will the Minister of Health be pleased to state:

(a) whether all or any of the States have utilised in full and if not, to what extent the funds and finances provided by the Union Government for water and drainage schemes, rural and urban;

(b) whether Government would state the allotted amounts under the schemes in the Second Five Year Plan and how far they have been utilised by the respective States; and

(c) whether Government would issue necessary directives to the several States to utilise in full the finances and funds so provided for water and drainage schemes and set up suitable machinery to supervise such full utilisation of the Fund?

The Minister of Health (Shri Kar-marker): (a) The State Governments have utilised the amounts of loans and grants paid by the Union Government for urban and rural water supply and drainage schemes almost in full.

(b) A statement containing the required information available is laid on the Table. [See Appendix I, annexure No. 31].

(c) In view of the reply to part (a) of the question, this part does not arise.

Electrification of Ahmedabad—Baroda Line

295. Shri K. U. Parmar: Will the Minister of Railways be pleased to state:

(a) whether electrification of railways from Ahmedabad to Baroda has been included in the Third Five Year Plan; and